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**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/350/389/2019

Date of Order: 18.11.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

A Uma Maheshwar Rao, son of Late A. Venkat Rao, aged about 63 years, working as Office Superintendent, residing at Kumarpara Sarada Pally Baggarbon, Flat No. 228/2, Post Office – Kharagpur, District – Paschim Medinipur, Pin 721301.

--Applicant

Versus

1. Union of India, through the General Manager, South Eastern Railway, Garden Reach Road, Kolkata 700 043.
2. The Chief Material Manager (Store), South Eastern Railway, Post Office and P.S. – Kharagpur, District – Paschim Medinipur, Pin 721301.
3. The Deputy Chief Material Manager, South Eastern Railway, Post Office and P.S. – Kharagpur, District – Paschim Medinipur, Pin 721301.

--Respondents

For The Applicant(s): Mr. A. Chakraborty, counsel
Ms. P. Mondal, counsel

For The Respondent(s): Mr. R. K. Sharma, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Heard ld. counsels for both sides.
3. This OA has been filed to seek the following reliefs:

"An order do issue directing the respondents to grant one notional increment for the period from 1.7.2015 to 30.06.2016 as he completed one full year of services and to grant all consequential benefits."

4. Since, seeking identical relief, the applicant has already preferred a representation dated 17.12.2018 (Annexure A/3 to the O.A) to the Respondent authorities, which is yet to be disposed of by the authorities, Ld. counsel for the applicant submits that he would be satisfied if a direction is issued to the respondent authorities to consider the representation in time bound manner.

5. Accordingly, the O.A is disposed of with a direction upon the concerned respondent authority to consider the representation dated 17.12.2018 (Annexure A/3 to the O.A), decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 3 months from the date of receipt of copy of this order. In the event the applicant is found entitled to the relief as prayed for, an appropriate order in accordance with law be issued within the said period.

6. It is made clear that I have not gone into the merit of the matter and therefore all the points are kept open for the respondents to consider in accordance with law.

7. The present OA accordingly stands disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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